

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM TO

[ADJUDICATION ORDER NO. Order/BM/UR/2022-23/18919-18926]

1. Whereas, an Adjudication Order No. Order/BM/UR/2022-23/18919-18926 dated August 30, 2022 (hereinafter referred to as '**Order**'), has been passed in the matter of Unickon Securities Private Limited.
2. In the said order, an inadvertent error has occurred at para 83 of the order which is being rectified and replaced as under: -
 - a. Paragraph 83 of the Order "Having considered the facts and circumstances of the case, the material available on record, the factors mentioned in Section 15J of the SEBI Act, Section 23J of SCRA and Section 19-I of the DP Act, taking into account the period of debarment undergone by the Noticees, judgement of the Hon'ble Supreme Court in *SEBI vs. Bhavesh Pabari* (2019) 5 SCC 90 and in exercise of power conferred upon me under section 15-I of the SEBI Act, 1992, Section 23-I of the SCRA and Section 19-H of the DP Act read with rule 5 of the Adjudication Rules, 1995, I hereby impose following penalty under section Section 15 A(b), Section 15C, Section 15 HA and Section 15HB of SEBI Act, Section 23A, Section 23C, Section 23D and Section 23H of SCRA, Section 19C and 19G od DP Act on the Noticees:

Name of the Noticee	Violated Provisions	Penalty (Rs.)
USPL	• Circular no. SMD/SED/CI/93/23321 dated 18 November, 1993, • Circular no. MRD/DOP/SE/Cir-11/2008 dated April 17, 2008, • Clause 15 and Clause 33 of Rights and Obligations document for Stock Broker, Sub-Brokers and Clients specified in SEBI Circular No. CIR/MIRSD/16/2011 dated August 22, 2011 • Section 12(1) and 12A(b) & (c) of the SEBI Act • Rule 8 (1) (f) of Securities Contracts (Regulation) Rules,1957 • Clauses A (1), (2), (3) and (5) of the Code of Conduct as specified in Schedule II of Regulation 9 of the SEBI (Stock Brokers and Sub Brokers) Regulations,1992 • Conditions of registration as specified under Regulations 9(b), 9(c), 9(e) and 9(f) of the SEBI (Stock Brokers and Sub Brokers) Regulations, 1992 • Regulation 3(a) and (d) and Regulation 4(1) of the SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003 • Circular No. CIR/MRD/DMS/13/2010 dated April 23,2010 • Clause 12 of SEBI Circular no. MIRSD/SE/Cir19/2009 dated December 03, 2009 • Circular no. MIRSD/ DPSIII/ Cir-26/ 08 August 22, 2008	Rs. 15,00,000 (Rupees Fifteen lakhs only)

	• Circular no MRD/DMS/Cir-29/2008 dated October 21, 2008 • Circular No. SEBI/MRD/SE/SU/Cir-15/04 dated March 19, 2004 • Regulation 26 of the SEBI (Stock Brokers and Sub Brokers) Regulations, [26 (iv), (vi), (xi), (xiii), (w), , (xvii), (xx)]	
USPL-DP	• Conditions of Grant of certificate of registration under Regulation 20 (2)(b), 20(2) (ca) and 20 (2)(e) of SEBI (Depositories and Participants) Regulations, 1996 • Regulation 53B of SEBI (Depositories and Participants) Regulations, 1996 • Clauses 1, 2(d), 3 and 5 of Code of of Conduct under Regulation 20AA of SEBI (Depositories and Participants) Regulations, 1996 • Regulation 43 of SEBI (Depositories and Participants) Regulations, 1996 • Circular No. CIR/MRD/DP/ 37 /2010 dated December 14, 2010	Rs.5,00,000(Rupees Five lakhs only)
Noticee 1	• Section 12A(b) & (c) of the SEBI Act • Regulation 3(a) and (d) and Regulation 4(1) of the SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003	Rs.15,00,000 (Rupees Fifteen lakhs only)
Noticee 2	• Section 12A(b) & (c) of the SEBI Act • Regulation 3(a) and (d) and Regulation 4(1) of the SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003	Rs. 15, 00,000 (Rupees Fifteen lakhs only)
Noticee 3	• Regulation 18A (2) of the SEBI (Stockbrokers and Subbrokers) Regulations, 1992	Rs. 10, 00, 000

	• Regulation 58(B) (2) of the SEBI (Depositories and Participants) Regulations, 1996 • Regulation 3(d) and Regulation 4(1) of the SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations 2003	(Rupees Ten lakhs only)
Noticee 4	Regulation 3(a) and (d) and Regulation 4(1) of the SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003	Rs. 15, 00, 000 (Rupees Fifteen lakhs only)
Noticee 5	Regulation 3(a) and (d) and Regulation 4(1) of the SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003	Rs. 15, 00, 000 (Rupees Fifteen lakhs only)
Noticee 6	Regulation 3(a) and (d) and Regulation 4(1) of the SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003	Rs. 15, 00, 000 (Rupees Fifteen lakhs only)

3. The other contents of the Order dated August 30, 2022 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticees in the aforesaid order and also to SEBI.

Date: September 09, 2022

Place: Mumbai

**BARNALI MUKHERJEE
ADJUDICATING OFFICER**